

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-501
IB-693/PB/2020

IN THE MATTER OF:

Unnati Fortune Holding Pvt Ltd

Vs.

TAAD Global Infrastructure Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 29.11.2022

CORAM:

JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Mrinali Prasad

For the Respondent : Prachi Johri, Adv, Hardik Khatri, Adv

ORDER

With the consent of both the parties, post this matter for arguments on
20.12.2022.

In the meanwhile, Counsel for Corporate Debtor is directed to ensure
that the reply comes on the e-portal of Tribunal.

-sd-

(RAHUL BHATNAGAR)
MEMBER (T)

-sd-

(JUSTICE TELAPROLU RAJANI)
MEMBER (J)